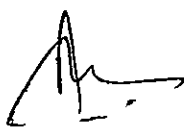
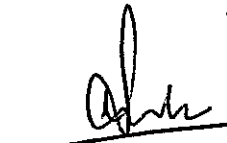
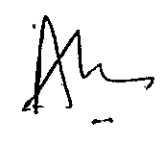


Case No. W.P.(C) No. 24/06

Serial No.	Date	Order (s) with Signature (s)
1	2	3
19	24-11-2009 (Saikia, CJ)	<p style="text-align: center;">PRESENT: HON'BLE THE CHIEF JUSTICE MR. JUSTICE AFTAB H. SAIKIA HON'BLE MR. JUSTICE A. P. SUBBA, JUDGE</p> <p>Heard Mr. A.K. Upadhyaya, learned Senior Counsel assisted by Mr. Ashim Chhetri, learned Counsel for the petitioner. Also heard Mr. J.B. Pradhan, learned Additional Advocate General, Sikkim with Mr. Karma Thinlay and Mr. S.K. Chettri, learned State Counsel appearing for the official respondent No. 1 as well as Mr. Gulshan Rai Nagpal, learned Counsel representing respondent No. 2.</p> <p>It is stated by Mr. Upadhyaya, learned Counsel for the petitioner as well as Mr. J.B. Pradhan, learned Additional Advocate General that the Government has already issued the Trade Licence to the petitioner in compliance of the order dated 05.03.2008 passed by this Court. Accordingly a request has been made that since the petitioner has got the relief as prayed for, this writ petition may be closed as being infructuous.</p> <p>At this stage, Mr. Nagpal, learned Counsel appearing for respondent No. 2 has submitted that since the respondent No. 2, being the landlord, has not given any 'No Objection Certificate' to the</p> 

Case No. WPC No. 24/06

Serial No.	Date	Order (s) with Signature (s)
1	2	3
	rsr/jks	<p>petitioner for issuance of Trade Licence, the interest of respondent No. 2 may also be protected.</p> <p>Having heard the learned counsel for the parties and considering the fact situation as narrated above, this writ petition stands closed as being infructuous.</p> <p>Be it made clear that this order shall not in any way prejudice the rights and interests of the respondent No. 2.</p> <div style="display: flex; justify-content: space-around; align-items: center;"> <div style="text-align: center;">  Judge. </div> <div style="text-align: center;">  Chief Justice. </div> </div>